

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SURINDER S. RATHI

Civil Appeal No(s). 8170/2018

RAGHUBIR SINGH TANDON (D) THROUGH LRS

Appellant(s)

VERSUS

RANJEET SINGH TANDON & ORS.

Respondent(s)

Date : 02-07-2019 This appeal was called on for hearing today.

For Appellant(s) Mr. Anuj P. Agarwala, Adv.
Mr. Pramod B. Agarwala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for appellant has filed an application for substitution to bring on record the Lrs. of deceased respondent No.3. Registry has pointed out defects in the said application. Learned counsel for appellant shall, within a period of four weeks', as a last chance rectify all such defects.

Respondent No.1 is reported to be dead. Learned counsel for appellant submits that he has already filed an application for amendment of cause title in respect of said respondent. Registry to verify the same. If it is so, the same be processed as per rules.

Service of notice is complete qua respondent No.8 but no one has entered appearance on his behalf.

Learned counsel for appellant shall within a period of four weeks' file fresh particulars of respondent Nos. 2, 4, 5, 6,7 and 9 and he shall also take requisite steps for the service of notice upon them.

List again on 5.11.2019.

SURINDER S. RATHI
Registrar

MG